

Item No. 03

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

Original Application No.79/2021 (CZ)

Consumer Unity & Trust Society, Jaipur

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: **12.01.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Tarun Agarwal, Adv.

For Respondent(s) :

Mr. Shoeb Hasan Khan, Adv.
Mr. Rohit Sharma, Adv.

ORDER

1. Learned Counsel for the Applicant has filed the papers with regard to the proof of service. The Learned Counsel for the Respondent No. 5 and the State has sought a short time to file the reply. Learned Counsel for the Applicant has cited the directions issued by the Principal Bench of this Tribunal in *O.A No. 519/2016 (PB)* titled as in *Hardeep Singh vs. South Delhi Municipal Corporation* and made a request to issue necessary directions to observe and follow the guidelines issued in *Hardeep Singh vs. South Delhi Municipal Corporation*. Since the direction on pan India level has already been issued by Principal Bench of this Tribunal in the case of *Hardeep Singh vs. South Delhi Municipal Corporation*, we expect that the respondents shall comply and follow the guidelines issued in the above noted case as well as orders issued by the Hon'ble Supreme

Court of India and guidelines issued by the Central Pollution Control Board for monitoring and controlling the noise pollution.

2. Reply may be filed within three weeks.

List it on **7th February, 2022.**

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

12th January, 2022
O.A. No. 79/2021(CZ)
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